

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 563/MP/2014

Subject : Petition under Regulation-12 and Regulation-13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014

Date of hearing : 5.5.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Monnet Ispat and Energy Limited

Respondents : Chattisgarh State Load Dispatch Centre and 2 others

Parties present : Shri Avinash Menon, Advocate, MIEL
Shri Rahul Singh, Advocate, MIEL
Ms Suparna Srivastava, Advocate, CSLDC & CSPDCL
Shri Girish Gupta, CSPTCL
Shri S.S Barpanda, NLDC
Ms Abiha Zaidi, POSOCO

Record of Proceedings

Learned counsel for Respondent No.1 & 2 i.e. Chattisgarh State Load Dispatch Centre and Chattisgarh State Power Distribution Company Limited requested for two weeks time to file reply to the petition. Learned counsel for the petitioner had no objection in this regard.

2. The Commission directed the respondents to file their reply by 20.5.2015 with an advance copy to the petitioner who may file its rejoinder by 1.7.2015. The Commission further directed that due date of filing the reply/rejoinder should be strictly complied with.

3. The representative of POSOCO submitted that a copy of the petition was served on them and reply has also been filed. She further submitted that MIEL is an inter-State entity and scheduling and energy accounting is done by the RLDC.

4. The Commission directed to list the petition on 2.6.2015.

By order of the Commission

(T. Rout)
Chief (Law)